*come* to my, notice also and, we are taking all possible care that such things do: not occur in futute. It occurs sometimes - as Mr. Morarka has very rightly said; and it has comet to my noticte.

Oral Answers

## Demonstration by Teachers in Delhi

#### \*43 SHRIN.B.BALARAM:?

## SHRI GURUDAS DASGUPTA;

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to rei'er to the answer to Starred Question 29 given in the Rajya Sabha on. the 24th February, 1988 and' state:

(a) irehther tearhers from all ovefr- the country had staged a de monstration at. Boat Club on April imple 11, 1988 demanding immediate mentation of the agreement signed between the. Government and the All India Federation University of College Teachers Organisa and tion (AUUCTO) in September 1987; and

(b) if *so*, the reasons ior the delay in the implementation of that agree ment?

THE MINISTER OF STATE IN THE-DEIPARTMENTS OF EDUCATION AND CULTURE IN THE MINISTRY. OF HUMAN RESOURCE IDEVELCTPMENT (SHR1 *p*, P. SHAK[)v (a) Yes, Sir.

(to): Th« specific commitments made by the Government were communicated to the State Governments on 7th Seplemfber/, 1987' and' have been implemented in all i the Central. Universities. Several State Govte) which have finalised their scheme of revision of

tThe-: question.; was- actually, asked on the floor of the House by Shri IT. E. Balaram.

scales have incorporated thesepav modifications in their proposals. The main issues that remain to be settled aire the institution of a Selection Grade for the Lecturers which was left for further consultations and the revision of Pay scales of Librarians arid Directors of Physical Education. A decision on these matters is expected' shortly and a revised 'scheme will be communicated to' the State Governments thereafter.

SHRI N. E. BALARAM: Sir, some eight months back an agreement was reached between the Government and the college teachers under the AIFUCT in the presence of the Education Minister but so far, except issuing a G. O letter on 11th September of last year which is a very vague letter-nothing has been implemented by the Government. It was a commitment made by the Minister himself. None of the items in the agreement have been implemented so far. For instance. I would like to say that the number of years after which a Lecturer is entitled to promotion as Reader, but nothing has been done by the Government. It was an agreement signed' by the Government. On the issue of revison of pay scalers of the DPEs and Librarians, nothing has been done so far. it is again remaining an unsettled'issue; Oh the question of promotion of Selection Grade Lecturers and the actual'salary structure of the grade, nothing has been done so to on' this issud; The < Government' has made a commitment that' it will do its best to ensure: uniform 'pay scales-, throughout the States; But that. also was"not implemented: About the. Bin ar State and assurance was-given-by the Minister "than all the cases would be withdrawn and that the pay for the strike period would be paid. But nothing has been released in Bihar. So far~ they. have". notTreleased- thafrtpayment • to the-, teachers., On all' these issues-the^Government has made, a-commitments an agreement,, But you have implemented! nothing. I would" like to know why. When are you 'going to implement them? Are you going to implement them? What is your attitude towards your own commitments, commitments made in the pre sence of the Minister?

THE MINISTER OF- HUMAN RE-SOURCE DEVELOPMENT (SHRI P. V. NARASIMHA RAO): Apart from the manner in which the supplementary has been put' very forcefully, substantially what the Minister of State stated is exactly what the hon. Member raised.

There are two matters 'still pending. Oil all the other matters we have given complete • instructions to the State Governments in the sense that we told them, "This is the agreement. On all the points in the agreement you can go ahead and take action. We have taken action in the case of the Central universities. Where additional money is required, we are prepared to pay to the extent of 80 per cent. You find your 20 per cent". This the 'gist of the whole thing.

Sir, about the two matters which are still pending, I can tell the hon. Member what I had occasion to say about two or three weeks back, that the matter is at the stage of the cabinet;: and- in a few days time the cabinet will be seized' of "the matter, arid final decisions will be taken. It is not necessary for us to send any official or formal decisions because this ig an internal'matter so far as the Government of India is concerned; Wfe have already addresses the= State Governments to say' that: this is the agreement and that they can go ahead "with their rpart'of the. implementation...

Now; the point is today the State governments are not in a position. to find their 20 per cent there where the difficulty is coming from But that cannot• be -helped;: We. cannot go beyond 80 per cent. Where were. are concerned, our own universities, Central universities are concerned, everything ' is. being implemented. This- is the position, Sir.

to Questions

SHRI N. E BALARAM; Sir, the Mi. nister is- again 'repeating the same answer which has been given. - It is a very vague and unsatisfactory answer. I dont'want to comment any further because *thg* college teachers have already, decided to go. on. a general strike, He will decide thereafter. I do not mind this.

Number two, I would now go to another point' on the questin of the merit-promotion scheme. Itr was hot settled. About the Central universities what is the attitude of the Government? There <sup>are</sup> a number of meritpromotion schemes now existing in several universities. What is the attitude of the Government? A large number of Central University teachers have gone on strike and on some assurance they have withdrawn the strike. What is the attitude. of the Government towards this demand of the merit-promotion scheme that is-existing in several universities?

SHRI P. V. NARASIMHA RAO: The agreement completely covers that point. There is nothing more to add to it.

श्री जैलाशपति मिथाः सभापति ্ৰুৰ ম গিঞ্চক খৱা সবৰ্ষন महोदय, कर रहे हैं, उनकी मांगों में एक मांग यह भी है कि वर्षों से जो महाविद्यालय कांस्टीटयुऐंट हो गए हैं। सरकार की यह मई नीति चल पड़ी है कि उनमें से भ्रनेकों को भ्राटोनोमस बना दिया आये। राज्य मंत्री महोदय बिहार से अच्छी तरह से परिजित हैं। पटना युनिवसिटी जिसकी भाग रही है, उसको सेंट्रल युनिवसिंटी बनाग्रों, वह तो बनी नहीं, लेकिंन उसके दोः प्रमुखः कालेज जिनमें से एक खासकर महिला कालेज जो अनेक वर्षी से कॉस्टी-द्युयेंट कालेज है, उसके लेक्चर रीडर ग्रीर प्रोफेसर बन चुकेहें उसको भाटोनीमस बनान के लिए धड़यंत किया जा रहा है। मैं पूछना चाहता हूं कि उन शिक्षकों में जो आतंक और तहलका मचा हुआ है, क्या सरकार इस संबंध में उन महा-विद्यालयों के शिक्षकों से कोई राय लेने के लिए तैथार है! उनकी कठिनाइयां सुनने के लिए तैयार है? या वह केवल धडयंत्र करके उसी महिला कालेज को कटचरे में खड़ा करना चाहती है? क्या वहां के महाविद्यालय के शिक्षकों या उनके प्रतिनिधियों की राय लेकर सरकार निर्णय करेगी ?

थो एल॰ पी॰ श्रहीः सभापति महोदय, जहां तक घटोनोमस इन्स्टीट्य्य ज की बात है यू०जी सोट ने एक स्कीम बनाकर सब जगह भेल दी है और अलग-छलग प्रदेशों, अलग-अलग राज्यों से अलग-श्रलग प्रतिक्रिया आ रही है, किसी-किसी स्टेट ने आगे बढ़ कर अपनी स्टेट की कई संस्थाओं का नाम भेजा है घाटोनोमस वनाने के लिए और कहीं पर अभी शिक्षक संघों के झारा उसका विरोध हो रहा है तो यह बात पटना यूनिवर्सिटी का स्वरूप कैंसा हो उसके दो कालेज आटोनोमस होंगे उसके बाद उसकी रूप-रेख। मैंसी बन जायेगी यह बात पहले राज्य सरकार विचार करेगी । राज्य सरकार जब अस्ताव यहां भेजेगी अपनी रेकनेडेशन तो उसके बाद ही हमारे विचार करने का सवाल उठता है ।

श्री कैलाशपति मिश्र : सभापति महोदय, आपसे निवेदन है क्या राज्य सरकार को बार-बार केन्द्र मे दबाव जा रहा है कि जल्दी नाम भेजो, जल्दी नाम भेजो ?

श्री एत० पी० शाही : इसमें दबाव डालने की तो कोई अल नहीं है जहां की राज्य सरकार स्कीम मेजती है उस पर विचार करके यू०जी०सी० स्वी ति देती है, हमको तो कुछ करना नहीं है। लेकिन अगर जोई राज्य सरकार उस स्वीम से फायदा लेना चाहे तो ले सकती है लेकिन जो राज्य सरकार नहीं लेना चाहे, अह नहीं ले । MR. CHAIRMAN; Mr. Sukomal Sen.

to Questions

SHR1 SUKOMAL SEN: Sir, Mr. Poddar will ask, not me.

## भी समापतिः ग्रापने पहले हाथ उठाकर फिर नीवे कर दिया ।

Sukomal Sen raised his hand first and then put it hack. He wanis to be a very effective whip.

DR. R. K. PODDAR; I also raised it, Sir.

MR. CHAIRMAN; You raised it, but because he is your whip,  $h_e$  first raised it and then put it down.

SHRI MURASOLI MARAN: Sir, i will these words go on record?

AN HON. MEMBER; Yes.

SHRI DIPEN GHOSH: That means leaders will not raise their hands if others lift it.

MR. CHAIRMAN: They can raise. That is Wy I called him. But he de-denied his right Instead he proposed the name of Mr. Poddar.

DR. R. ' K. PODDAR: The Minister says many State Governments are ready to implement. I would like to know which State Governments are. ready and which are not. In this connection I would like to know whether the Chief Minister of West Bengal has written a letter to him so that the Central Government issues a communication the basis of which the State Governments can implement it. Regarding 80 per cent and 20 per cent, one of the major demands was that the Central Government should give 100 per cent at least for a few weeks So that these revised pay scales can be implemented all over India from the same date i. e. 1-1-1986. I would like to know what the Minister of the Central" Government is. doing tin this regard

SHRI P. V. NARASIMHA RAO: The Chief Minister pf West Bengal wrote a letter to me and also spoke to me about the formal orders. I told him that the Government of India have already written to the States and on the basis of the communication of the Government of India the States can very well go ahead and implement the scheme as contained in the communication. Now formal order is something which issues after, Cabinet decisions here. We have not gone back on our word. We have not said that We are not going to pay 80 per cent. We are npt saying we are 4»oing back on any of the items contained in our letter. So, on the basis of the communication, they go ahead; this is normally done. On the basis of the communication, of the Government of India action is taken by the Governments of the States. So, there should be no difficulty On that. In any case even formal orders are in the offing. Within a few clays they will be issued. But I donot think this has anything to do with why the State' Governments are not implementing it.

SHRI ALADI ARUNA alias V ARUNACHALAM: This is an angree-ment between the Ali India Federation of the University and College Teachers and the Centre. Before reaching the agreement, I would like to know whether the Centre had consulted the State Governments about the terms of the agreement. If so, what were their views? How many -State Governmente have already agreed to these terms of the agreement and how many are against it? Now, the Centre has come forward to bear the expenditure to the extent of 80 percent for only five years, but the State Governments are speding more than 25 per cent from thefr Exchequer.

AN HON. MEMBER; Four years.

SHRI ALADI ARUNA *alias* 'V. ARUNACHALAM: Four years. So,-will theGovernment come forward"to revise the scale/of pay immediately" so as to settle, the^ issue amicably? SHRI P. V. NARASIMHA RAO: No, Sir.

डा० प्रबरार प्रहमद खानः संभाषति महोदय, यू०जी०सी० ग्रेड में 80 परसेंट सेन्ट्रल गवर्नमेंट्स का है। कुछ स्टेंट गवर्नमेंट किसी भी हालत में 20 परसेंट नहीं दे सकती, यह स्थिति श्रभी है। तो क्या कं ई ऐसा रास्ता नहीं है जिससे 80 ५रसेंट जो मे टूल गवर्नमेंट का हिस्सा है वह उटेट मवर्नमेंट की यनिवसिटीज के एम्पलाइज को मिल सके ? जैसा कि मैं जानता हु हर साल हजारों, लाखों बन्चों का टोचर्स गौर प्रोफेसर्स की स्ट्राइक से नुकसान होता है तो इसको शेकने के लिए क्या यह सही है कि हाल ही में कुछ संसद सदस्यों ने सरकार से मांग की है कि स्कूलों ग्रौर कालिजों की हड़तालों को कानून हारा बेन कर दिया जाये ? झौर स्कूलों की मैनेजिंग कमेटी का कार्यकाल एक वर्ष से बढाकर पांच वर्ष कर दिया जाये ? यदि यह सही है तो मैम्बर्स ग्राफ पालिथामेंट के इन सुझावों पर सरकार को क्या प्रतिक्रिया है ?

श्री पी० बी० नरसिंह राष: श्राज तो हालत थह है कि हम 80 परसेंट से 81 परसेंट भी नहीं कर सकते सौ परसेंट की बात तो दूर रही । यैंने जो कहा है उस हद तक हम पाबद रहेंगे । कई स्टेटस गवनमेंटस ने कहा है वे खुद कोशिश कर रही है, वे भी अपने 20 परसेंट को किसी न किसी तरीके से जुटाने की कोशिश करेंगी, कोशिश में लगी हुई हैं । हम उम्मीद करते हैं कि सारी स्टेटस गवनमेंटस इस कोशिश में कामयाब होंगी। वैसे तो कई स्टेट्स गवनमेंटस ऐसी हैं जिन्होंने इससे पहले के एग्रीमेंट भी शायद अभी तक इम्पलीमेंट नहीं किये हैं । हालात प्रलग-प्रलग हैं ।

्दूसरा सवाल झापने स्ट्राइक्स को बेन करन के बारे में पूछा है तो मुझे यह याद नहीं पड़ता कि संसद सदस्यों ने थह बात कही होगी इतनी स्पष्टता के साथ । मैं जरूर देखूंगा कि उन्होंने क्या कहा ।

डा० ग्रवरार ग्रहमद खानः 25 मार्च के हिन्दुस्तान टाइग्स में है। ग्रगर 20 परसेंट स्टेंट गर्वनेमेंट्र नहीं दि सकती तो 80 परसेंट किस तरीके से दिया जा सकता है। मान लीजिए स्टेंट गवर्नमेंट्स 20 परसेंट नहीं दे सकती तो 80 परसेंट प्राप ती दे सकते हैं?

श्री पी० दी० नरसिंह रावः यह में कह चुका हूं कि हम 80 से 81 भी नहीं कर सकते । मैं उनसे बात कर रहा हूं । किसी न किसी तरीके से समझाने की मौर तैयार करने की कोश्विश कर रहा हूं कि 'वे अभना 20 परसेंट किसी तरह से देने को तैयार हों । मैं समझता हूं काफी हद तक हम काम्याब होंगे ।

SHRI GHULAM' ASOOL MATTO: Sir, in the reply the hon. Minister has stated that the pay scales of Librarians" and Directors of Physical Education will <u>also. be</u> taken into conside-rajtion. Already nine months have elapsed since this decision with the teachers was arrived at. May I know from the hon. Minister whether he would give us an assurance that a decision will be taken with regard to Librarians and Directors of Physical Education by such and such date?

SHRI P. V. NARASIMHA RAO: Sir, it is not only with regard to the Librarians and DPEs but also in regard to Agricultural colleges and in other universities, etc. That part of it has been already SOT ted out; Now, about Librarians and DPES this is still under consideration,, because this is found up with some other question, that is, the Selection Grade. This is bound up with the Selection Grade. The moment we take a final decision<sup>1</sup> on the Selection Grade, this will also be accordingly-settled. There should he no difficulty.'

SHRI GHULAM RASOOL MATTO: How long will it take?

.. SHRl, p. V. NARASIMHA BAO: "Well, it will not take very long:

## to Questions

SHRI MURASOLI MARAN: Sir,, the hon-. Minister was very firm regarding the monetary, aspect of the entire negotiations. He said "H isa a commitment. " Sir, in the same way he should have honoured all other things which  $h_e$ has agreed to with various teachers organisations. For example there is a question of Lecturers being promoted to Readership. Then, there is another question of Lecturers' Selection Grade. These are important aspects. These have already been agreed to by the hon. Minister. Now, he says "it will be put before the Cabinet. " I don't understand. Sir, may I know from the hon. Minister whether it is due to technical reasons that he is putting these proposals before the Cabinet? Sir, having agreed to it, will the Cabinet say "no", to,, it? May I know from the hon. J<sup>^</sup>mister why it should go to the Cabinet? You have already agreed to it. So, how long will it take?

SHRI P. V. NARASIMHA RAO: Sir,, in the agreement it is very clear. If the hon. Member takes the trouble of going through the agreement he can find, that We have agreed  $o_n$  some items. There are some items in which th© agreement itself says that they will  $b_e$  decided later in consultation with the UGC, etc. So, it is a matter of going into the relevant details in regard to taking final decisions. So. far as Cabinet decisions are concerned, they are necessary according to the business rules of the Government of Lndia. That is why, I said, this has nothing to do with the state of implementation of the agreement on the part of the State Government. L made. it very clear, Sir.

PR©Fi SOURENDRA BHATTA-CHAftJEE: Miv Chairman, Sir, the college and the. university teachers in" the States are about to launch a civil disobedience nWyemgnt with effect from the 2nd, of may because- of the nom-implementation of the coraipit-metifc made by the Human Resource Etevfeiopment" Ministry fn? respect of -defects in the scheme announced by Government order dated 17th of June 1987 Even today', we have heard contradictory statement from the side of the Minister. One was that on the 7th of September, a comhTunicatton was addressed fo all' the State'Governments arid' they were free to implement the scheme according to the agreement, arrived at. The agreement was contained in-. a demi-otecial letter written by the Secretary of the Human Resource Development Ministry and another by the Chairman of the U. G. C., Dr. Yash Pal. But the Minister now says that the formal . order is in the offing. No step has been taken' to amend the Government order at 17th June on the basis of the agreement arrived at on the 4th of September. Should we understand that a dMy issued Government order can be modified On the basis Of a dgmi official letter? If a formal order from the deds-Ion of the Ckbinet is rerfdy, why such a lory? time has been taken by the Human Resource **Development Ministry?** 

SHRI P. V. NARASIMHA RAO: Sir. I will take a little more time in order to explain... (*Intetrwptlons*)... If you want, I arn" prepared to explain the whole thing... (*Interrup-tioyis*)...

P1R5F. SOURENDRA BHATTACHARJEE: Let me complete what I haw to say. 1 seek your protection, Sir.

NR. CHAIRMAN: Put your question ...

PROF. SOURENDRA BHATTACHARJEE: The Chief Minister of We st Bengal. Mr. Jyoti Basu repotted ... (TnttetnlptiOfts)...

SHR. CHAIRMAN; Please put your

1ROF. SOURENDRA BHAtTA-CHARJEE: Whether a G. O. can be fnoSified on the" oasis Of a demtofficial letter not not, why the formality was not gone through mubh earlier? Does it not indicate that Government "is trying to -; go - back on its own commitment? Further, I want to know whether the Human Resource Development Minister over the telephone told Mr. Jyoti "Basu... (Interruptions).

MR. CHAIRMAN: "What is your questions

PROF SOURENDRA. BHATTACHARJEE:... that -in two days' time . the Government order would *go*. I would like to know these\* things from the hon. ^Minister.

iSHRI P. V. NARASIMHA RAO: •Sir, ! congratulate the hon. Member from West Bengal "for having very forcefully pleaded the case and forcefully referred to what the Chief Minister of West Bengal told me and wrote me I would like to assure him that all matters -will be sorted out. I have no difficulty in sorting out these matters with the Chief Minister of West Bengal. I have told hijm that the matter is 'going to be settled - very soon and I am Sure, at least, lie sounded satisfied on the phone.

# Flying of defective planes by Vayudoot and LA.

## 44. SHRI BER BHADRA PRATAP ;, SINGH:

SHRI: BHAGATRAM MANHAR:

Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether it-is a, -fact that Vayu doot and Indian- Airlines are •flying defective planes ignoring the safety of the-passengers;

, (b) whether it is also a fact that recently the "Airbus had developed tracks in their wings;

<sup>†</sup> The Questions was actually asked on the floor of house by"Shri Bir hadra Pratap singh.